

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2501  
TO BE ANSWERED ON 08.08.2018**

**MINIMUM WAGES FOR REGULAR AS WELL AS TEMPORARY WORKERS**

**2501. DR. VIKAS MAHATME:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether as per the law, the minimum wages has already been set for the regular as well as temporary workers;**
- (b) whether the same wage is followed for the anganwadi workers, health workers, helpers, etc. or other wages are set for them; and**
- (c) if so, what are the other wages?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-fields, major port or any corporation established by a Central Government. Under the Minimum Wages Act, 1948, the minimum wages fixed are equally applicable to regular as well as temporary workers.**

**(b) & (c): Scheme Workers such as anganwadi workers, health workers etc. are not included in the schedule of Employments for Central Sphere. Hence the rates of minimum wages are not applicable.**

**\*\*\*\*\***